

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **06.02.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/189(CHE)/2023
NAME OF THE PETITIONER(S) : Axis Trustee Servives Ltd
NAME OF THE RESPONDENTS : GFM Retail Pvt Ltd
UNDER SECTION : Sec 7 Rule 4 of IBC, 2016

ORDER

Ld. Counsel Shri. T. Kannan for the Petitioner.

Ld. Counsel Shri. R Omprakash for the Respondent.

Ld. Counsel for the Petitioner states that the Respondent did not approach to settle the matter.

Till date Respondent has not filed Reply / Counter. One week time is given to the Respondent to file Reply as last opportunity.

Copy be served on the Counsel for the Petitioner.

Rejoinder if any be filed within a week there after.

List the petition for hearing on **18.03.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)